

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
IB-740/ND/2020

**IN THE MATTER OF:**

M/s. Priestley Dugal & Co. (India) Pvt. Ltd.

...PETITIONER

**Section**

Under Section 59 of IBC

Order delivered on 16.03.2020

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

For the Liquidator

:Mr. Navneet Arora, CS and Mr.  
A.S. Kindra, PCS

**ORDER**

Heard the submissions made by the counsel for the petitioner. The counsel for the petitioner is directed to serve a copy of the paper book to the RD and Income Tax Department within next two weeks. ROC is not present at the time of hearing of the matter. Registry is directed to serve notice to the ROC for his appearance as well as for filing reply in the matter. Matter is adjourned to 14.04.2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)